

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 24105/2023

(Arising out of impugned final judgment and order dated 13-10-2023 in FA No. 149/2020 passed by the High Court Of Judicature At Allahabad)

PRATIBHA JHA

Petitioner(s)

VERSUS

ASHOK JHA

Respondent(s)

(IA No. 221184/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 221185/2023 - EXEMPTION FROM FILING O.T.

IA No. 221187/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 221186/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Petitioner-in-person
Ms. Christi Jain, AOR
Ms. Akriti Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ms. Christi Jain, learned Advocate on Record is requested to assist the Court as Amicus Curiae with the assistance of Ms. Akriti Sharma, learned Advocate, in this matter on behalf of the petitioner who appears in-person.

Issue Notice, returnable in four weeks.

In the meanwhile, the impugned order is stayed.

Let copy of the case papers be furnished to the learned Amicus curiae by the Registry.

(INDU MARWAH)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR